



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ४१(५)]

बुधवार, जुलै २२, २०२६/आषाढ ३१, शके १९४८

[पृष्ठे २, किंमत : रुपये २७.००]

असाधारण क्रमांक १०८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले
विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Money-Lending (Regulation) (Amendment) Act, 2026, (Mah. Act No. XXXIX of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXIX OF 2026.

(First published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 22nd July 2026).

An Act further to amend the Maharashtra Money-Lending (Regulation)
Act, 2014.

Mah. WHEREAS it is expedient further to amend the Maharashtra Money-
VIII of Lending (Regulation) Act, 2014, for the purposes hereinafter appearing; it
2014. is hereby enacted in the Seventy-seventh Year of the Republic of India as
follows :—

1. This Act may be called the Maharashtra Money-Lending (Regulation) Short title.
(Amendment) Act, 2026.

Amendment
of section 39
of Mah. VIII
of 2014.

2. In section 39 of the Maharashtra Money-Lending (Regulation) Act, 2014 (hereinafter referred to as “the principal Act”),—

Mah.
VIII of
2014.

(1) for the words “five years”, the words “seven years” shall be substituted;

(2) for the words “fifty thousand rupees”, the words “one lakh rupees” shall be substituted.

Amendment
of section 41
of Mah. VIII
of 2014.

3. In section 41 of the principal Act, in clause (c),—

(1) in sub-clause (i),—

(a) for the words “one year”, the words “three years” shall be substituted;

(b) for the words “rupees fifteen thousand”, the words “fifty thousand rupees” shall be substituted;

(2) in sub-clause (ii),—

(a) for the words “five years”, the words “seven years” shall be substituted;

(b) for the words “rupees fifty thousand”, the words “one lakh rupees” shall be substituted.

Amendment
of section 45
of Mah. VIII
of 2014.

4. In section 45 of the principal Act,—

(1) for the words “two years”, the words “three years” shall be substituted;

(2) for the words “five thousand rupees”, the words “one lakh rupees” shall be substituted.